

execute the decree of partition even of lands assessed toward revenue so as to avoid delay in execution of partition decrees?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR-SINGH YADAV):** (a): No complaint regarding delay in execution of partition decrees has been received in this Ministry with reference to the Civil Procedure Code.

(b) and (c). Do not arise.

(d) Government has no such proposal under consideration at present.

**Payment of T.A. Bill of Railway Officers**

1746. **SHRI N. K. SHEJWALKAR:** Will the Minister of RAILWAYS be pleased to state:

(a) the rules governing the claim; checking and payment of Travelling Allowance Bill submitted by Railway Officers;

(b) whether the Travelling Allowance Bills are subject to scrutiny before actual payment;

(c) if so, whether claiming an amount not found due under rules constitutes an offence making officers liable for disciplinary action; and

(d) if so, the names of Commercial and other Officers against whom disciplinary action has been initiated and/or is proposed to be initiated on Allahabad Division for drawing payment of Travelling Allowance Bills during the period April 1975 to August, 1977 though their visits were purely on Private Account?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):** (a) The rules governing the claim, checking and payment of Travelling Allowance bills submitted by Railway Officers are contained in Chapters II and III of the Indian Railway Establishment Code Vol. I and paras 415 and 416 of the Indian Railway Code for the Accounts Department Part I, supplemented by administrative instructions issued by the Ministry of Railways from time to time.

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(b) Yes. The T. A. Journals are subject to pre-check before passing them for payment.

(c) Incorrect claims are disallowed as a result of internal check. Wrong claims are treated as an offence only where mala fide intentions are involved.

(d) No such case has come to light.

#### **Appointments in Bongaigaon Petrochemicals Project**

1747. **SHRI AHMED HUSSAIN:** Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the (i) total number of officials recruited by the Bongaigaon Petrochemicals Project, (ii) number of officials from amongst them in the scale of pay of Rs. 500/- and above (iii) number of officials belonging to Assam and number of Scheduled Caste, Scheduled Tribe and other minority communities (separately in each case) amongst them;

(b) whether the project is giving due representation to the local people of Assam, minority communities and other reserved categories at the time of recruitment to all the posts/cadres;

(c) whether some posts are being filled by appointing other general categories reserved for various categories due to non-availability of reserved and minority community candidates; and

(d) total number of press advertisements released throughout India notifying vacancies and number of them issued in Assam Press?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):** (a) to (d). A statement is attached.

#### **Statement**

The total number of officials recruited by Bongaigaon Refinery and Petrochemicals Limited (as on 31-10-1977)

is three hundred and thirty The number of officials amongst them in the pay scale of Rs. 500/- and above is one hundred and fifty six The number of officials belonging to Scheduled Caste/Scheduled Tribes is as follows -

	Scheduled Caste	Scheduled Tribe
In the pay scale less than Rs 500/-	17	18
In the pay scale of Rs 500/- and above	8	4

Due representation is given to reserved categories at the time of recruitment and relaxations are given in the following areas

(1) Age is relaxed by 5 years

(2) Percentage of marks in minimum qualifications is relaxed by 5 per cent

Due to non-availability of reserved category candidates some of the posts are filled by appointing candidates of general category. The total number of advertisements released in the press notifying vacancies since March, 1974 upto 9th November 1977 is 46 and all of these were simultaneously advertised in the Assam News-papers

With regard to proportions of persons belonging to the other minority communities and local people of Assam Government do not propose to collect this information as collection of such statistics is not in the interests of national integration

#### Contracts Awarded to S C. and S T on Northern Railway

1748 SHRI D AMAT Will the Minister of RAILWAYS be pleased to state

(a) the number of Scheduled Castes and Scheduled Tribes persons who have been awarded petty contracts on the Northern Railway during the last two years and

(b) the number of persons belonging to Scheduled Castes who applied?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAN) (a) 20 persons belonging to Scheduled Castes have been awarded catering/vending contracts.

(b) 38 persons belonging to Scheduled Castes applied for the contracts. No person belonging to Scheduled Tribe applied for the contract

#### Conversion of Lines in Bihar into Broad Gauge Lines

1749 SHRI CHANDRADEO PRASAD VERMA Will the Minister of RAILWAYS please to state

(a) whether Government had taken a decision to convert Ara Sasaram and Fatuha-Islampur lines in Bihar into broad gauge lines and

(1) if so, the time by which it would be done?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) (a) No

(b) Does not arise

#### Collaboration Agreement with M/s Farmafin

1750 PROF R K AMIN Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state

(a) whether IDPL had taken approval of its Board of Directors and from the Cabinet before signing the collaboration agreement with M/s Farmafin,

(b) if not who is responsible for this lapse and irregularity, and

(c) what action Government have taken or propose to take for this lapse?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA) (a) The approval of the Board of Directors of IDPL was accorded on 21-3-77 to the collaboration agreement dated 6-12-76 with M/s Farmafin of Italy. The Board of Directors of IDPL were, however kept in the picture regarding the progress of negotiation at their meet-